



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.04.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 11/17	-	Admission	241/ 242	Mrs. S. Maheswari Vs Evershine Smelting Alloy Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1.	R. VIJAYAKUMAR PCS - 6418; CP-8667 9449002064	RESPONDENT NOS. 1 & 2	
2.	ROSHAN JACOB 9938526919	PETITIONER	

O R D E R

Counsel for Petitioner is present. PCS for Respondent is present. IA No. 32/2017 is taken up today. PCS for petitioner in IA No. 32/2017 praying this Tribunal to pass an order at first to give direction to the Respondent in this petition to sign on bank's renewal papers to be submitted to the Bank on or before 25/04/2017, otherwise the affairs of the company will be affected. Counsel for Respondent in I.A No.32/2017 is present. The Respondent in this I.A is the petitioner in the main petition. Counsel for Respondent informed the Tribunal that, Respondent has no objection to ~~go forward~~^{grant}. 1st prayer is to sign on bank's renewal papers to be submitted to Bank by the Respondent. He also stated that, Respondent ~~has signed~~^{will} on all necessary papers for filing Audited Balance Sheet with ROC and also to other authorities provided that, Applicant has to supply her ~~Drafted~~ audited report of Auditor before asking her to sign. Considering the submissions made by the Counsel for Respondent and after hearing the PCS, we feel it necessary that directions to be given on 1st prayer that, Respondent to sign on bank's renewal papers on or before 25/04/2017. Regarding, 2nd prayer is to direct the Respondent to sign on all relevant financials documents for filing Audited Balance Sheet with ROC and other concerned authorities and she will do so only if Applicant has to supply her ~~drafted~~ audited report for perusal. Regarding 3rd prayer is concerned over which Respondent ~~company~~ has to file objections including the main relief prayed.

Counsel for Respondent requested time to file objections with regard to the 3rd prayer, with this interim order is passed. The ~~main~~ application is posted for filing objections over 3rd prayer list it on 27/06/2017.


Member (J)


Member (T)